

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 198 /UHC/Admin.A/2022

Dated: July 18, 2022.

In exercise of the powers conferred by Article 227 of the Constitution of India, High Court of Uttarakhand with the approval of the Governor, hereby amends Rule 33 of “The Uttarakhand Criminal Courts Procedure and Practice Rules, 2021” as under:

Existing Rule	Amended Rule
<p>33. The application for bail in non-bailable cases must ordinarily be disposed of within a period of 3 to 7 days from the date of first hearing. If the application is not disposed of within such period, the Presiding Officer shall furnish reasons thereof in the order itself. Copy of the order and the reply to the bail application or status report (by the police or prosecution) if any, shall be furnished to the accused and to the accused on the date of pronouncement of the order itself.</p>	<p>33. The application for bail in non-bailable cases must ordinarily be disposed of within a period of 3 to 7 days from the date of first hearing. If the application is not disposed of within such period, the Presiding Officer shall furnish reasons thereof in the order itself. Copy of the order and the reply to the bail application or status report (by the police or prosecution) if any, shall be furnished to the accused on the date of pronouncement of the order itself and to prison concerned. The bail order should be furnished by the prison authorities to the accused.</p>

These amendments shall come into force with immediate effect.

By Order of the Court,
Sd/-
(Vivek Bharti Sharma)
Registrar General

No. 3418 /XI-(C)/Admin.A/2021

Dated: July 18, 2022.

Copy forwarded for information and necessary action to:-

1. Principal Secretary, Legislative & Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
2. Principal Secretary, Personnel, Government of Uttarakhand, Dehradun.
3. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.

4. Director, Government Press, Uttarakhand, Industrial Area, Ramnagar, Roorkee-247667, District Haridwar for publication of the Notification in the next issue of the Gazette of Uttarakhand and also to furnish copy of Gazette to this Court.
5. All the District & Sessions Judges, Uttarakhand with request to circulate the Rules in respective Judgeship.
6. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
7. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun
8. Chairman, State Transport Appellate Tribunal, House of Doctor Poonam Gambhir, Vaidik Kaya Ayurvedic Centre, 1st Floor, House No.85/1, Laxmi Road, (Near Favvara Chauk), Dehradun.
9. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
10. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
11. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
18. Legal Advisor to Uttarakhand Public Service Commission, Haridwar
19. Deputy Director (Law), Competition Commission of India, 9th Floor, Office Block-1, Kidwai Nagar (East), Delhi-23.
20. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
21. Member-Secretary, State Legal Services Authority, Nainital.
22. P.P.S. to Hon'ble the Chief Justice.
23. P.S./P.A. to Hon'ble Judges of the Court with request to place the Notification before Hon'ble Judges kind perusal.
24. P.S. to Registrar General.
25. All the Registrars of High Court of Uttarakhand.
26. Joint Registrars/Deputy Registrars of the Court.
27. Librarian of the Court.
28. Assistant Registrars/Section Officers of the Court.
29. Assistant Registrar (I.T.) of the Court for uploading the notification on the Official Website of the High Court.
30. Guard File.

Deputy Registrar
Admin.A